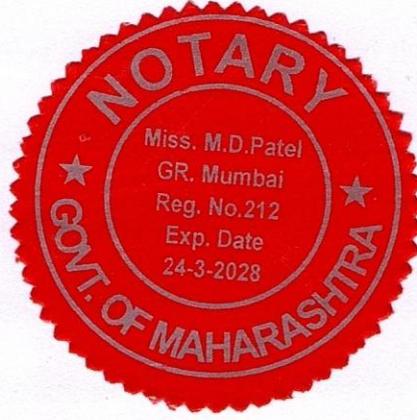


1880



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**OA No. 97/2022**

Tanaji Gambhire

... Applicant

V/s.

Union of India & Ors.

... Respondents

**REPLY AFFIDAVIT BY RESPONDENT NO. 7,  
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary,  
Environment and Climate Change Department, Government of Maharashtra do  
hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1881

1. It is submitted that at the very outset this respondent denies each averment made in the present appeal which is contrary to and inconsistent with the averments made and the facts stated in the present reply. It is submitted that nothing stated in the appeal may deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.
2. The present case pertains to project named and styled as "Pride Landmark" undertaken by the Respondent no. 22 Pride Purple Landmark LLP, project situated at survey no. 665/A, Bibwewadi, Taluka Haveli, Pune – 411 037 within PMC limits. It is alleged that the said project is being undertaken by the PP by doing illegal felling of trees and other environmental non compliances.
3. The present case is an original application. There is no challenge to the Environmental Clearances granted by SEIAA, hence procedural validity of the grant of the ECs granted by SEIAA cannot be questioned into.
4. SEIAA has granted EC to the project on 1<sup>st</sup> December, 2014, amendment EC on 27<sup>th</sup> November 2018 and expansion EC on 25<sup>th</sup> July, 2022. Copy of EC dated 25<sup>th</sup> July, 2022 is marked as Annexure 1.



*[Handwritten Signature]*

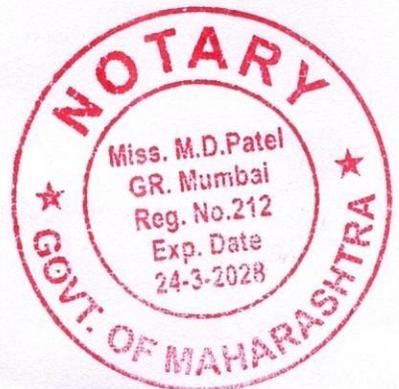
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1882

5. In the EC dated 25-07-2022, 275 number of existing trees on the plot was mentioned. That was corrected from 275 to 401 trees vide corrigendum issued by SEIAA on 05-12-2022. Copy of the Corrigendum is marked and annexed as Annexure 2.
6. The violations alleged by the applicant w.r.t. to the illegal felling of trees falls within the ambit of the Tree Authority, Pune Municipal Corporation, which may be commented by them. Moreover, the said action of felling of trees is governed by the provisions of The Maharashtra (Urban Areas) Protection & Preservation of Trees Act, 1975 and The Maharashtra (Urban Areas) Protection & Preservation of Trees Rules, 2009. Both of which are not listed in Schedule I of the NGT Act and therefore with due respect it is humbly submitted that it does not fall within the jurisdiction of the Hon'ble NGT.
7. Compliance and monitoring of the conditions of the EC after the grant of the EC is within the scope of the Ministry of Environment, Forest and Climate Change.
8. In light of the above averments, this respondent craves leave to file any additional reply as and when required. It is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.







1883

Whatever is stated above is true and correct to the best of my knowledge,  
ability and belief and I affirm it to be true.

Mumbai  
Date 21-8-2023

 14



**Dattatray Suryakant Bhalerao**  
Scientist II & Under Secretary,  
Environment & CC Department,  
Government of Maharashtra



VERIFICATION

1884

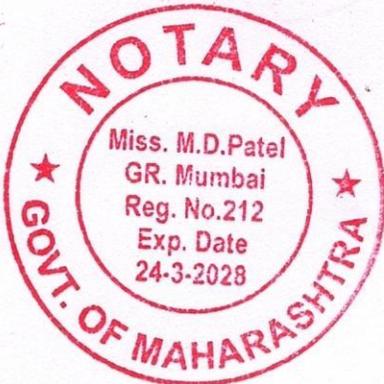
I, Dattatray Suryakant Bhalerao, Age-40, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 15<sup>th</sup> Floor, New Administrative Building, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 21<sup>st</sup> day of August, 2023 at Mumbai.

AB 15



**Dattatray Suryakant Bhalerao**  
Scientist II & Under Secretary,  
Environment & CC Department,  
Government of Maharashtra



**BEFORE ME**

M. D. Patel  
21-8-2023  
Sr. No. 554  
Bk. No. 4

**MISS M. D. PATEL**  
**ADVOCATE & NOTARY**  
Kohiar House,  
4, Dhuswadi, Dhobitalao,  
MUMBAI - 400 032.

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Maharashtra)**

To,

The Partner  
 PRIDE PURPLE LANDMARK LLP  
 Pride House, 5th floor, Near Punr University Circle, Shivajinagar, Pune  
 411016 -411016

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/243583/2021 dated 07 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | <b>EC22B038MH189670</b>  |
| 2. File No.                                | SIA/MH/MIS/243583/2021   |
| 3. Project Type                            | Expansion  |
| 4. Category                                | B2   |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects  |
| 6. Name of Project                         | Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by PRIDE PURPLE LANDMARK LLP |
| 7. Name of Company/Organization            | PRIDE PURPLE LANDMARK LLP  |
| 8. Location of Project                     | Maharashtra  |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 25/07/2022

(e-signed)  
**Manisha Patankar Mhaiskar**  
 Member Secretary  
 SEIAA - (Maharashtra)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

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 and Virtuous Environmental Single-Window Hub)*



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/243583/2021  
 Environment & Climate  
 Change Department  
 Room No. 217, 2<sup>nd</sup> Floor,  
 Mantralaya, Mumbai- 400032.

To

M/s.PRIDE PURPLE LANDMARK LLP,  
 S. No. 665/A Bibwewadi, Taluka Haveli,  
 Village Bibwewadi, Pune.

**Subject** : Environmental Clearance for Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by M/s.PRIDE PURPLE LANDMARK LLP

**Reference** : Application no. SIA/MH/MIS/243583/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 135<sup>th</sup> meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 245<sup>th</sup> (Day-3) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	SIA/MH/MIS/243583/2021	
2.	Name of Project	Proposed Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by PRIDE PURPLE LANDMARK LLP  We have received As per 1 <sup>st</sup> EC Letter No. SEAC-2013/CR561/TC-2 dated 1 <sup>st</sup> December, 2014 & 2 <sup>nd</sup> EC SEIAA Maharashtra having file number SEIAA-EC-000000536 dated 27th November, 2018	
3.	Project category	8(a)B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mr. D P Jain Director
		Regd. Office address	Address: Pride House, 5th floor, Near Pune University Circle, Shivajinagar, Pune 411016
		Contact number	9823022211
		e-mail	<a href="mailto:nandkishor@pridepurplegroup.com">nandkishor@pridepurplegroup.com</a>
6.	Consultant	M/s. Mahabal Enviro Engineers Pvt. Ltd. Address : Plot No. F-7, Road No. 21, Wagle Estate Thane-400604, Maharashtra	

		Email id : <a href="mailto:thane@mahabal.com">thane@mahabal.com</a> Tel: 022- 25823154/ 0658/ 1663				
7.	Applied for	Expansion - Brown Field Project				
8.	Details of previous EC	We have received As per 1st EC Letter No. SEAC-2013/CR561/TC-2 dated 1st December, 2014 & 2nd EC SEIAA Maharashtra having file number SEIAA-EC-0000000536 dated 27th November, 2018				
9.	Location of the project	Proposed Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by PRIDE PURPLE LANDMARK LLP				
10.	Latitude and Longitude	Latitude – 18°27'40.53"N Longitude – 73°51'52.41"E				
11.	Total Plot Area(m2)	20,154.48				
12.	Deductions(m2)	620.00				
13.	Net Plot area(m2)	17581.03				
14.	Proposed FSI area(m2)	41412.30				
15.	Proposed non-FSI area(m2)	20771.15				
16.	Proposed TBUA(m2)	62183.45				
17.	TBUA(m2)approved by Planning Authority till date	62183.45				
18.	Ground coverage(m2)&%	9483.69 (As per Previous EC)				
19.	Total Project Cost(Rs.)	Rs.- 110 Crore				
20.	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration	
		Details attached				
21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					
	Previous EC/Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
			A-B Type (Completed)	P+P+12	37.65	Now, we had applied for Expansion /amendment in EC due to addition of floors.
			C-D Type (Proposed Internal floor design will be changed . So Flats Numbers will	Lower Level Parking +G+14	44.95	

				be increased)		
				E-F Type Residential & Commercial Building	Lower Level Parking +G+11	35.99
				Club House : Ground	Ground	-
22.	Total number of tenements			(Existing + Proposed) - Nos. Proposed Residential Tenements – 328 Nos. Shops – 18 Nos. Residential Users: 1640 nos Commercial Users: 333 Nos. Total Population : 1973 nos.		
23.	Water Budget	Dry Season(CMD)		Wet Season(CMD)		
		Fresh Water	155.93	Fresh Water	155.93	
		Recycled Flushing	80.46	Recycled	80.46	
		Swimming Pool	-	Swimming Pool	-	
		Club House	5.00		5.00	
		Flushing	80.46	Flushing	80.46	
		Gardening	30.00	Gardening	0	
		Total	271.39	Total	241.39	
		Wastewater generation	106.79		136.79	
24.	Water Storage Capacity for Firefighting/UGT		Residential: Domestic UG tank Capacity ( CUM): 142 Flushing UG tank Capacity ( CUM): 73 Fire UG tank Capacity ( CUM): 200 x 2 Commercial: NA Domestic UG tank Capacity: NA Flushing UG tank Capacity: -NA Fire UG tank Capacity: - NA			
25.	Source of water		Pune Municipal Corporation (PMC )			
26.	Rainwater Harvesting (RWH)	Level of the Ground water table:		2.3 to 2.7 m, below		
		Size and no of RWH tank(s)and Quantity:		NA		
		Quantity and size of recharge pits:		5 nos. pits with 10 nos. of recharge bore wells. Size - 2.60 m x 2.60 m x 1.65 m		
		Details of UGT tanks if any:		Residential: Domestic UG tank Capacity:142 Flushing UG tank Capacity: 73 Fire UG tank Capacity: 200x2		

			Commercial: NA Domestic UG tank Capacity: NA m <sup>3</sup> Flushing UG tank Capacity: -including residential m <sup>3</sup> Fire UG tank Capacity: - NA	
27.	Sewage and Wastewater	Sewage generation inCMD:	217.25	
		STP technology:	MBBR	
		Capacity of STP(CMD):	1 x220 KLD	
28.	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	27.00	Total - 45 kgs/day - Composting method
		Wet waste:	18.00	
		Construction waste	Excavation -2120 m <sup>3</sup>	Excavated earth material will be used for filling of plinth area & top soil for landscaping
29.	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	368	Handed over to authorized recycler for further handling & disposal purpose
		Wet waste:	519	Through Mechanical Composter (Smart OWC)
		Hazardous waste:	NA	
		Biomedical waste	NA	
		E-Waste	95 kg/Month	Handed over to authorized recycler for further handling & disposal purpose
		STP Sludge(dry)	16.5 kg/day	To be used as manure for Gardening purpose
30.	Green Belt Development	Total RG area(m <sup>2</sup> ):	1953.45 m <sup>2</sup>	
		Existing trees on plot:	275	
		Number of trees to be planted:	220	
		Number of trees to be cut:	NA	
		Number of trees to be transplanted:	NA	
31.	Power requirement:	Source of power supply:	MSEDCL	
		During Construction Phase Demand Load):	85 kW	
		During Operation phase(Connected load):	2521.25 kW	
		During Operation phase(Demand load):	1,123.45kW	
		Transformer:	2Nos. x 630kVA	

		DG set:	1 No.x200 kVA		
		Fuel used:	HSD		
32.	Details of Energy saving	246636 KWH / Anum 9 %			
33.	Environmental Management plan budget during Construction phase	Type	Details		Cost
		Capital	Air & Noise and Water, Land Biological and Socio Economic		Rs. 27.44 Lakh
		O&M	Included in above		
34.	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs.) in Lakh	O&M (Rs. Lakh/Y)
		Sewage treatment	STP plant 1x220 KLD	38.00	9.75
		Water treatment	-	NA	NA
		RWH and Storm Water	RWH Pits and network	3.76	0.26
		Swimming Pool	-	-	-
		Solid Waste	OWC	14.9	3.6
		Hazardous waste	NA	-	-
		e-waste	Authorized vendor	-	-
		Green belt development	Plantation	1.62	11.21
		Energy saving	Solar and LED	13.44	0.67
		Environmental Monitoring	Through laboratory	-	18.41
		Disaster Management	Provided	63.78	1.18
35.	Traffic Management	Type	Required as per DCR no	Actual Provided Nos.	Area per parking (m <sup>2</sup> )
		4-Wheeler	405	405	As per Standard DCR
		2-Wheeler	918	918	As per Standard DCR
		Bicycles	192	192	As per Standard DCR
36.	Details of Court cases /litigations w.r.t. the project and project location if any.	NA			

3. Proposal is an expansion of existing construction project. Project has received 1st EC vide Letter No. SEAC-2013/CR561/TC-2 dated 1st December, 2014 PP obtained 2nd EC vide SEIAA-EC-0000000536, dated 27th November, 2018 for total BUA of 50168.00 m<sup>2</sup>. Proposal has been considered by SEIAA in its 245<sup>th</sup> (Day-3) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit certified Compliance report from Regional officer MoEFCC Nagpur.
2. As agreed during presentation PP to change the shrub proposed i.e. Phycus Benjamina.
3. As agreed during presentation PP to ensure that the fire tender Movement shall be in front of Commercial area also.
4. PP to reshuffle entry and exit to avoid traffic congestion in the plot area. PP to ensure that the slope of the ramp shall be maintained as 1:10.
5. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.
6. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**B. SEIAA Conditions-**

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI -41412.30 m<sup>2</sup>, Non FSI-16250.89 m<sup>2</sup>, Total BUA-57663.19 m<sup>2</sup>. (Plan approval No. CC/0634/21/DPO/Zone-5, Date-21.06.2021).

**General Conditions:**

**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place

all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at

Website at [parivesh.nic.in](http://parivesh.nic.in)

- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under

EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Manisha Patankar-Mhaiskar  
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

Signature Not Verified

Digitally signed by Manisha Patankar Mhaiskar  
Member Secretary

Date: 7/25/2022 3:32:23 PM

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/289989/2022  
Environment & Climate Change Department,  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.  
Date-

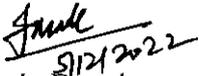
To  
M/s. Pride Purple Landmark LLP  
S No 665A Village Bibwewadi  
Taluka Haveli, Pune

**Subject:** Corrigendum in Environment Clearance for Residential & Commercial project Park Landmark at S No 665A Village Bibwewadi Taluka Haveli, Pune by M/s. Pride Purple Landmark LLP

**Reference:** Application no. SIA/MH/MIS/289989/2022

This has reference to your communication on the above mentioned subject. You have obtained Environmental Clearance vide letter no. SIA/MH/MIS/243583/2021 dated 25.07.2022. Now, you have applied for corrigendum in Environmental Clearance. Your proposal was considered in 253<sup>rd</sup> meeting (Day-2) of SEIAA held on 10<sup>th</sup> November, 2022. SEAC-2 in its 185<sup>th</sup> meeting, recommended for correction in earlier EC. SEIAA after deliberation decided to correct number of existing trees on the plot from 275 to 401.

All the other terms and conditions mentioned in the EC letter dated 25.07.2022 shall remain the same.

  
Pravin Darade  
(Member Secretary, SEIAA)